

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1305

ANSWERED ON:28.07.2015

Crime against SC, ST and OBC

Chaudhary Shri C.R.;Chaudhary Shri Santokh Singh;Godse Shri Hemant Tukaram;Jena Shri Rabindra Kumar;Kothapalli Smt. Geetha;Pandula Dr. Ravindra Babu

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crimes, atrocities and attack on Scheduled Caste (SC)/Scheduled Tribe (ST), Other Backward Classes (OBCs) and encroachment of land of SC, ST and OBC have been reported in the country;
- (b) if so, the details thereof and the total number of such cases reported, cases solved/unsolved, guilty arrested, convicted and the action taken against the guilty and compensation paid to the victims for rehabilitation separately, during each of the last three years and the current year, category, crime and State/UT-wise including Andhra Pradesh and Punjab;
- (c) the role of the National Commissions for the said communities in such type of cases;
- (d) whether any specific awareness of the legal measures against such crimes and legal protection during investigation of such cases have been provided to these communities and if so, the details thereof;
- (e) whether it is a fact that some of these crimes are falsely reported by SCs/STs for personal vendetta and if so, the total number of such cases reported and the action taken against the guilty during the said period, State-wise; and
- (f) the effective measures taken/proposed to be taken by the Government to curb such crimes including the practice of untouchability and ensure protection to the SCs/STs/OBCs and Dalit women in coordination with the States and the Police Departments?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b) Yes Madam, as per information available with the National Crime Records Bureau (NCRB), the cases of crime, atrocities and attack on persons belonging to SCs & STs have been reported in the country. The information pertaining to cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted against SCs and STs crime head-wise is given at Annexure-I & II respectively. States/UTs wise cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under atrocities against SCs/STs is given at Annexure-III & IV respectively. However, National Crime Records Bureau (NCRB) does not maintain data on crime against persons belonging to Other Backward Classes (OBC) separately or encroachment of land of SCs, STs and OBCs.

(C) The duties of the National Commission for Scheduled Castes and Scheduled Tribes are specified under Article 338 and 338A of the Constitution of India respectively. National Commission for Backward Classes was constituted in 1993 and rules are notified under this Act.

(d) The provisions of the Prevention of Atrocities (PoA) Act, which is a legal measure to prevent commission of offences of atrocities against members of the Scheduled Castes and Scheduled Tribes, are implemented by the concerned State Governments/ Union Territory Administrations. For effective implementation of the PoA Act, central assistance, inter-alia, is provided for awareness generation and publicity of provisions of PoA Act.

(e) & (f) The data on crimes that are falsely reported by SCs/STs for personal vendetta are not maintained centrally. The victim of false case can also evoke section 182 of Indian Penal Code (False information with intent to cause public servant to use his lawful power to the injury of another person) which provides for imprisonment for a term which may extend upto six months or with fine or both.
